

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Appeal No. 42 of 2022 (SZ)

IN THE MATTER OF:

1. Mali Patel Raju Reddy

S/o Ram Reddy,
R/o H, No. 34, Mamidi Village,
Nyalkal Mandal, Sanga Reddy District,
Telagana and 9 others.

...Appellants

Versus

1. Union of India,

Ministry of Environment, Forest and Climate Change
Through its Secretary
Indira Paryavaran Bhavan,
New Delhi -110003 and 3 others

...Respondents

ADOPTION MEMO FILED ON BEHALF OF THE 1ST RESPONDENT

The 1st Respondent craves leave to state as follows:

The above appeal has been preferred by the Appellants challenging the Environmental Clearance dated 29.04.2022 issued in favour of the 4th Respondent who is the Project Proponent. In similar circumstances Appeal No. 38/2022 has been preferred by one M/s. Ganapathy Dixit and Others challenging the very same EC dated 29.04.2022 in which the 1st Respondent herein – Union of India has already filed its reply and the same is taken on record by this Hon'ble Tribunal.

It is therefore prayed that the reply filed in Appeal No.38/2022 may be treated as adoption for the purpose of the present appeal i.e Appeal No. 42/2022 as the facts involved in both the cases appear identical.

Dated at Chennai on this 31st day of January, 2023.


Counsel for 1st Respondent

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, SOUTHERN
ZONE, CHENNAI**

Appeal No. 42 of 2022

COUNTER ADOPTION MEMO

S.RAJASEKAR, (E No. 1021/97)

Standing Counsel For MoEF&CC,

Government of India

Counsel for Respondent No. 1